

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SINGLE BENCH**  
**NEW DELHI**

No.(IB)-281(ND)/2017

**SECTION: UNDER SECTION 9 IBC Code, 2016**

**IN THE MATTER OF:**

**M/s Xerive Global Media Ltd.**

.....Petitioner

V/s

**M/s Vdopia Media & Software  
Solutions Pvt. Ltd.**

.....Respondent

**Order delivered on 18.08.2017**

**Coram:**

**R.VARADHARAJAN  
Hon'ble Member (Judicial)**

**For the Petitioner** : -  
**For the Respondent** : -

**ORDER**

Ld. Counsel for Petitioner is present. In relation to serving of notice upon the Respondent/Corporate Debtor, Ld. Counsel for Petitioner is directed to file an affidavit of service. Further, Ld. Counsel for Petitioner is also directed to file master data of the Corporate Debtor as available with the website maintained by MCA. For the above purpose, the matter is adjourned to 21.8.2017.

*Sd/-*  
**(R.VARADHARAJAN)  
MEMBER (JUDICIAL)**